

[Shri Kamath]

Mr. Speaker: Article 107 of the Constitution says, so far as Bills are concerned, that

"(4) A Bill pending in the Council of States which has not been passed by the House of the People shall not lapse on a dissolution of the House of the People.

(5) A Bill which is pending in the House of the People, or which having been passed by the House of the People is pending in the Council of States, shall, subject to the provisions of article 108, lapse on a dissolution of the House of the People."

Therefore, so far as Bills passed by the Rajya Sabha and transmitted to this House and laid on the Table are concerned, this House is seized of those Bills and must pass them; otherwise, those Bill shall lapse after dissolution of this House. Therefore, one of two things should be done. Whichever Bills they want to pass, it is for the Government to see that those Bills are given priority here and passed. Whichever Bills they do not want to pass now, they may not bring those Bills from that House and lay them on the Table of this House. So, it is for the Government to take the necessary steps.

So far as providing time for items 5 and 6 in the Business Advisory Committee's report before 6 o'clock is concerned, it largely depends on the time at our disposal. If we get through the other business early enough, I shall try to push these two items a little earlier and take them immediately after the regular business fixed for each day.

Regarding the point raised by Mr. Vittal Rao, we will certainly bring it up during the course of this week.

Shri Biren Dutt (Tripura West): So far as the Territorial Councils Bill is concerned, no mention has been made of the time.

Mr. Speaker: The hon. Member is not the sponsor of that Bill. This is not the occasion when every Bill can be talked about. I have got a specific motion before me. I cannot force the Government to bring any particular Bill before the House. That is my limitation and the limitation of the House also. Taking into account the circumstances, the Government may bring forward any particular Bill I am not going to agree to further time being spent on matters over which I have, and the House has, no jurisdiction.

The question is:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

The motion was adopted.

CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL*

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

Shri Kamath (Hoshangabad): You will be pleased to see that this is a very important Bill relating to taxation. I need not impress upon you the importance of the Bill, and the need for the House to consider this matter very fully. If you would kindly see the statement of Objects and Reasons, you will find that it practically abrogates the powers of Parliament completely. Parliament is going in to recess and Government is taking very abnormal and extraordinary powers to itself. I would, therefore, request you to see that this Bill gets a whole day for discussion, if possible. The Business

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 17-12-1956, pp. 1173-75.

Advisory Committee must consider this matter very carefully and allow sufficient time for the discussion of this taxation measure.

Mr. Speaker: I will send a special invitation to Mr. Kamath to be present at the meeting of the Business Advisory Committee.

The question is:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce **the Bill.

DEMANDS FOR SUPPLEMENTARY GRANTS, 1956-57

Mr. Speaker: The House will now take up discussion of the Demands for Supplementary Grants, 1956-57.

There are a number of cut motions to the various Demands. Hon Members may hand over the numbers of the selected cut motions which they propose to move at the Table, within fifteen minutes. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

Does the hon. the Finance Minister wish to say anything regarding these Demands, in general, giving an idea to the House as to what they are; if any new services have been undertaken they may be explained *in extenso*?

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): Sir, I am rather new to this particular task. I am given to understand that in a matter of this nature, no preliminary statement is made and it is for the House to raise any issue. I shall be present, as far as it is possible for me, to give such assistance to the House to make up its mind and also to present to hon. Members the Finance Ministry's point of view. But the details have been given, to the extent it is possible, in the notes and if the House asks me to explain any portion at any time I shall be available.

Mr. Speaker: I leave it to the hon. Minister. But if he thinks that any particular matter is so important, he can even at the outset explain it in a few sentences to the House. That will be better. Anyhow I leave it to him entirely.

Shri T. T. Krishnamachari: I could not pin-point any particular item here as being of special importance about which I would like to tell the House. I have gone through the Demands and I find there is no radical departure from the custom that has been laid down. As I said, if any points occur to hon. Members on which they think that an explanation is necessary, I shall be available.

Mr. Speaker: We shall then take up the Demands.

As already announced in the Bulletin the demands of the Ministry of Home Affairs will be taken up first, that is Demands Nos. 52, 52A, 53, 53A, 54, 57A and 61.

Shrimati Renn Chakravartty (Basirhat): Demand No. 9 will come up later.

Mr. Speaker: Demand No. 9 will come next.

For these Demands two hours are allotted, with special reference to Demand Nos. 53, 53A and 57A. That is the recommendation of the Subcommittee.

Shri K. K. Basu (Diamond Harbour): Are we to send you the No. of our cut motions, or try to catch your eye?

Mr. Speaker: They may be sent and I shall treat them as moved. Meanwhile if any hon. Member wants to speak, he may refer to those cut motions.

DEMAND NO. 52—CABINET

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 4,56,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Cabinet'."

**Introduced with the recommendation of the President.